

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 465/252/ND/2018

In the matter of :
Cranes Exims (P) Ltd

... PETITIONER

SECTION :
Under Section 252

Order delivered on 26.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : -
For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the Appellant is present and represents that the main Counsel appearing is out of station and unable to be present today and in the circumstances, the matter be adjourned to any future date.

Taking into consideration the said request, the matter is adjourned to 30.5.2018.

↳ -sd-
(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-Sdr
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit